

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 317/MP/2025
along with IA Nos. 58/2025 and 92/2025

Subject : Petition under Section 79(1)(b) and (f) read with clause 4.5 of the PPA dated 31.8.2020 executed between the Petitioner and NHPC Limited.

Petitioner : Eden Renewable Passy Private Limited (ERPPL)

Respondent : NHPC and 2 ors.

Date of Hearing : **21.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, ERPPL
Shri Ashutosh Shrivastava, Advocate, ERPPL
Shri Mohit Mansharamani, Advocate, ERPPL
Ms. Ananya Dutta, Advocate, ERPPL
Shri Aashish Anand Barnad, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Shri Shubham Arya, Advocate, CTUIL
Shri Rishabh Saxena, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Priyansi Jadiya, CTUIL
Shri Akshay Goel, Advocate, NHPC
Shri Harsh Tandon, Advocate, NHPC
Shri Jagpal Singh, NHPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, while referring to the recent judgment dated 19.12.2025 in W.P.(C) No. 838/2019, submitted that the Hon'ble Supreme Court has accepted the recommendations of the Expert Committee with respect to priority and potential habitats of Great-Indian Bustard (GIB) and issued directions mandating the undergrounding/re-routing of power lines and in this regard, has granted a period of two years for implementation of the mitigation measures.

2. The learned counsels for the parties sought liberty to file their respective written notes of argument in the matter.

3. Accordingly, the Commission, while adjourning the hearing, directed the parties to file their respective submissions (not exceeding 5 pages) by **16.2.2026**.



4. The matter remains 'part-heard' and will be listed for hearing on **24.2.2026**.

By order of the Commission

**Sd/-
(Deepak Pandey)
Assistant Chief (Law)**

